NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 88/(MAH)/2015 CA No. 20/2016

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.09.2016

NAME OF THE PARTIES: Mr. Satish Kisanlal Agarwal & Ors.

M/s. Supreme Transport Organisation Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 & 235 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

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Order CP No. 88/397-398,235/CLB/MB/MAH/2015

Since the parties have broadly come to consensus on exit options, and for having the Petitioner side stated that they had already given offer of exit to the Respondents in past and the same having been already recorded in the previous orders, but the same being not on record, the Petitioner side is directed to again send the attachment of the same offer of exit already sent

to the Respondents by email, so that the Respondents will respond to the same within one week hereof.

List this matter for reporting progress in relation to the response to the offer of the petitioners on 06.10.2016.

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial) sd/-

V. NALLASENAPATHY Member (Technical)